

OFFICE OF THE DISTRICT JUDGE OF HOOGHLY
ENGLISH DEPARTMENT

MOST URGENT

Order No. 08/19

Dated 08.01.2021

It has come to my knowledge that some of the Judicial Officers of Hooghly Sadar, Chandernagore, Serampore and Arambagh Sub-Division are not attending the duties as well as their Ejliah in proper time.

In this circumstance, All the Judicial Officers of Hooghly Sadar, Chandernagore, Serampore and Arambagh Sub-Division are requested to attend their duties as well as their Ejliah in time, according to the rules envisaged in C.R.O..

Moreover, All the Judicial Officers of Hooghly Sadar, Chandernagore, Serampore and Arambagh Sub-Division are requested to direct staff members of their establishment to update C.I.S. on regular basis for smooth running of the administration of this Judgeship and send a compliance report of the same to this office on weekly basis .

This Order shall take immediate effect.

Inform.


District Judge, Hooghly
08.01.2021

Memo No. 99(52)/1-10

Dated 08.01.2021

Copy forwarded for information and taking necessary action to :-

1. The Additional District & Sessions Judge, 1st / 2nd / 3rd Court;
2. The Judge, Special Court (E.C. Act)-cum-Additional District & Sessions Judge;
3. The Additional District & Sessions Judge, Fast Track 1st / 2nd Court;
4. The Civil Judge (Sr. Divn.), 1st / 2nd / Additional Court;
5. The Civil Judge (Jr. Divn.), 1st / 2nd / 3rd / 4th / Additional Court;
6. The Chief Judicial Magistrate.
7. The Additional Chief Judicial Magistrate
8. The Judicial Magistrate, 2nd / 3rd / 4th / 5th / Additional Court;
9. The Secretary, District Legal Service Authority, Hooghly
10. The Principal Magistrate, Juvenile Justice Board, Hooghly

HOOGHLY/ CHANDERNAGORE/ SERAMPORE/ ARAMBAGH


District Judge, Hooghly
08.01.2021